

CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 1245/1997

Date of Decision: 21/4/97

Shri Ahamed Ali Mohidin

Petitioner/s

Ex Shri R.D. Deharia

Advocate for the  
Petitioner/s

V/s.

Union of India & 3 Ors.

Respondent/s

Shri Suresh Kumar

Advocate for the  
Respondent/s

CORAM:

Hon'ble Shri B.S. Hegde, Member (J).

Hon'ble Shri P.F. Srivastava, Member (A).

(1) To be referred to the Reporter or not ?  
(2) Whether it needs to be circulated to  
other Benches of the Tribunal ?

abp.

  
(B. S. Hegde)  
Member (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, FRESCOT RD, 4TH FLR,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO: 1245/96.

DATED THIS 21st DAY OF APRIL, 1997.

CORAM : Hon'ble Shri B.S.Hegde, Member (J).

Hon'ble Shri P.F.Srivastava, Member (A).

Shri Ahamed Ali Mohidin,  
working as Gangman,  
under P.W.I.(M) Gulbarga,  
residing in Rly. Quarter No.  
RBI/C/1 A.T. & P.C. GULBARGA,  
KARNATAKA Pin - 585 102.

... Applicant.

By Advocate Shri R.D.Deheria

V/s.

1. Union of India through the  
General Manager, Central Railway,  
Mumbai - Pin - 400 001.
2. The Divisional Rly. Manager,  
Divisional Office, Central Railway,  
Solapur (M.S.) Pin - 413 001.
3. Shri Sham Hanmantu,  
Jr. Clerk TIME KEEPER,  
SEN Shahabad, C/o Inspector  
of Works, Central Railway,  
AT & PO -  
Shahabad Pin - 585 229.  
Dist. Gulbarga (Karnataka).
4. Shri Amzad Hussain Ahmed Hussain,  
Station Clerk C/o. Station  
Superintendent Central Railway,  
Shahabad P.O. Shahabad.  
Pin - 585 229.  
Dist. Gulbarga (Karnataka)

... Respondents-

By Advocate Shri Suresh Kumar.

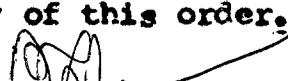
I O R D E R I

[ Per Shri B.S.Hegde, Member (J) ]

Heard Shri R.D.Deheria for Applicant and Shri Suresh  
Kumar for Respondents.

He states that he has passed the written test and  
he has been selected in the Viva Voce. His junior has been  
promoted to the higher post and he has preferred an appeal to  
the respondents which has not been disposed.

We hereby direct the respondents to dispose of the  
appeal within a period of two months from the date of receipt  
of copy of this order. OAis disposed of with above direction.

  
abp. (P.F. SRIVASTAVA)  
MEMBER (A)

  
(B.S. HEGDE)  
MEMBER (J)